

Item No.10  
M.A. No.729/2003 IN  
O.A. No.69/2003  
30.5.2003

Present : Shri G.D. Bhandari, learned counsel for original applicant (respondent in MA 729/03).  
Shri Rajinder Khatter, learned counsel for original respondents (applicants in MA 729/03).

MA 729/2003

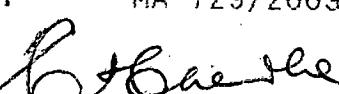
Heard both the learned counsel for the parties on MA 729/2003.

2. Shri G.D. Bhandari, learned counsel submits that he does not wish to file any written reply but he has advanced his submissions that in the circumstances of the case, as the respondents have already got sufficient time to dispose of the appeal, MA 729/2003 should be dismissed.

3. On the other hand, Shri Rajinder Khatter, learned counsel for applicants in MA 729/03 submits that necessary steps have been taken by the respondents and the case has been referred to UPSC on 12.3.2003, who have to be consulted. We note that UPSC is not a party in the OA 69/2003. He further submits that the advice of the UPSC has since been received by the respondents who have to take a final decision in the matter.

4. Noting the above facts and submissions of both the learned counsel and the pleadings, we consider it appropriate to dispose of MA 729/2003 by granting the respondents further two months to implement the aforesaid order of the Tribunal dated 9.1.2003, i.e., upto 31.7.2003.

5. MA 729/2003 is disposed of as above.

  
(C.S. CHADHA)  
MEMBER (A)

  
(SMT. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN (J)